

12.32 hrs.

## MESSAGES FROM RAJYA SABHA

**SECRETARY:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Press and Registration of Books (Amendment) Bill, 1968, which has been passed by the Rajya Sabha at its sitting held on the 14th February, 1968."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Oaths Bill, 1968, which has been passed by the Rajya Sabha at its sitting held on the 14th February, 1968."

12.32½ hrs.

## BILL AS PASSED BY RAJYA SABHA

## LAID ON THE TABLE

**SECRETARY:** Sir, I lay on the Table of the House the following two Bills, as passed by Rajya Sabha on the 14th February, 1968:—

- (1) The Press and Registration of Books (Amendment) Bill, 1968.
- (2) The Oaths Bill, 1968.

12.324 hrs.

## PUBLIC ACCOUNTS COMMITTEE

## SEVENTEENTH REPORT

**SHRI M. R. MASANI (Rajkot):** I beg to present the Seventeenth Report of the Public Accounts Committee on Paras 59 and 60 of Audit Report (Civil) on Revenue Receipts, 1966 and Paras 51, 56, 57, 58, 59 and 60 of Audit Report (Civil) on Revenue Receipts, 1967 relating to Income-tax.

12.33 hrs.

## CORRECTION OF ANSWER TO S.Q. NO. 4 RE. LOSS TO RAILWAYS DURING LANGUAGE AGITATIONS

**THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA):** Mr. Speaker, Sir, with reference to my answers given in the Lok Sabha on 13-2-68, while dealing with supplementaries to Starred Question No. 4, I am to inform the House that, according to the information subsequently received, 26 arrests were made on 22-12-67 by Madras Police.....

**SHRI NAMBLAR (Tiruchirappalli):** I myself said that there were arrests made in Madras. You contradicted me.

**SHRI C. M. POONACHA:** ...and later 15 were released. It is understood that prosecution would be launched in the case of the remaining eleven persons.

As regards figures of loss furnished in reply to part (a) of the Question, it is now known that the loss to railway property to the extent of Rs. 15,693 shown against Kerala relates to the whole of the Olavakkot Division of the Southern Railway. This Division serves the Kerala State and a part of Madras State, and the loss actually took place on the portion lying within Madras State. Therefore,